

ITEM NO.1502
(for Judgment)

Court 3 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 202/2012

GOVERNMENT OF KERALA & ANR.

Appellant(s)

VERSUS

MOTHER SUPERIOR ADORATION CONVENT

Respondent(s)

([HEARD BY: HON. ROHINTON FALI NARIMAN AND HON. B.R. GAVAI, JJ.])

WITH

C.A. No. 5036/2015 (XI-A)

C.A. No. 4445/2015 (XI-A)

C.A. No. 4447/2015 (XI-A)

C.A. No. 6589/2015 (XI-A)

C.A. No. 7368/2016 (XI-A)

C.A. No. 10298/2016 (XI-A)

C.A. No. 203/2012 (XI-A)

C.A. No. 204/2012 (XI-A)

C.A. No. 207/2012 (XI-A)

C.A. No. 206/2012 (XI-A)

C.A. No. 205/2012 (XI-A)

SLP(C) No. 905/2012 (XI-A)

C.A. No. 8351/2014 (XI-A)

SLP(C) No. 12235/2014 (XI-A)

SLP(C) No. 13874/2014 (XI-A)

C.A. No. 8352/2014 (XI-A)

C.A. No. 4446/2015 (XI-A)

C.A. No. 10297/2016 (XI-A)

C.A. No. 10881/2016 (XI-A)

Date : 01-03-2021 These matters were called on for pronouncement of judgment today.

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Hon'ble Mr. Justice R.F. Nariman pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice B.R. Gavai.

Leave granted.

The appeals filed by the State of Kerala are dismissed. The appeal filed in Civil Appeal No.204 of 2012 is allowed and the judgment of the Division Bench is set aside in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(Signed reportable judgment is placed on the file)

(NISHA TRIPATHI)
COURT MASTER (NSH)